



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA. 1415 of 2004 of 2003

Applicant(s) Padma Kumar Barik & ors Respondent(s) S.O.I. & ors

Advocate for Applicant(s) Ashok Kumar Mishra Advocate for Respondent(s) (2)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>2.P.O. for Rs. 50/- filed. Defects have been pointed out in Scrutiny Sheet. For consideration A.</p> <p><i>AB 3/2/04</i></p> <p><i>S. O. (P)</i></p> <p>Please list before it Registration Court for rectification of defects.</p> <p><i>Done</i> <i>5/2/04</i></p> <p><i>S.O.J.</i></p> <p><i>Free copy issued</i></p>	<p><u>ORDER DATED 4-3-2004.</u></p> <p>On being mentioned this matter has been put up today.</p> <p>Learned counsel for the Applicants Mr. Ashok Kumar Mishra, has filed in court the Misc. Petition for permission to prosecute this case jointly.</p> <p>Heard Mr. Ashok Kumar Mishra, learned Counsel for the Applicants and Mr. S. B. Jena, Learned Additional Standing Counsel (on whom a copy of the M.A. as also O.A. have been served). 20 applicants have joined together.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Memo

For Admission of
interim order.

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Mr. A. S. Bandyopadhyay

Dr. No. 2 dt. 4.3.04

Copies of order
chanded over to
counsel for both side

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Sd/

Copies of order
alongwith copies of
communicated to all
respondents.

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in this Original Application and by filing the M.A. NO. 1415/03/2004 they have sought permission to prosecute this O.A. jointly. Prayer for prosecute this Original Application jointly by 20 applicants is allowed subject to payment of an additional amount of Rs. 950/- in shape of LPO; which the learned counsel for the applicants undertakes to file by 9.3.04. In the event of filing the additional amount worth of Rs. 950/- Registry is directed to confine this O.A. No. 1415/03 in respect of applicant no. 1 and separate O.A. numbers be assigned to applicants 2 to 20 for statistical purposes. M.A. is accordingly allowed and disposed of.

Yashpal
MEMBER (JUDICIAL).

2. ORDER DATED 4-3-2004:

Heard Mr. Mishra, learned counsel for the Applicants and Mr. S. B. Jena, learned Additional Standing Counsel appearing for the Respondents (on whom copy of this O.A. has already been served) and perused the materials placed on record.

Applicants claim that they were engaged as Casual Labourers under the Telecom Department of Government of India and by filing the present Original Application under section 19 of the AT Act, 1985, they have challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual labourers.

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on the ground that the Respondents did not consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants states that while ignoring the cases of applicants, the Respondents have enlisted several other persons (who were either never engaged for required period or engaged at a later point of time, than the Applicants as casual labourers) for regularisation.

In the above premises, without wasting any time and entering into the merits, this case is hereby disposed of at this admission stage by asking the applicants to submit a consolidated representation to the Respondents (by giving full details) by 15.3.84 and the Respondents are hereby asked to consider the said representations of the applicants and enter into an enquiry to find out as to whether the Applicants have got cases for regularisation. Until full consideration is given to the cases of the applicants and they are intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M. With these observations and directions, this O.A. is disposed of. No costs.

While parting with this case, liberty is hereby granted to the Applicants to represent his case (by giving full details about himself) in order to substantiate their cases with prayer for personal hearing, if they so like; which should be allowed by the Respondents in all fairness of things.

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Send copies of this order alongwith copies
of the O.A. to the Respondents and free copies of this
order be given to the counsel for both sides!

Member (Judicial)